

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 595/MP/2020

Subject : Petition for directions to the Respondents, National Load Despatch Centre and Odisha Renewable Energy Development Agency-State Nodal Agency for the fresh accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.

Date of Hearing : 14.12.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Dalmia Cement (Bharat) Limited (DCBL)

Respondents : National Load Despatch Centre (NLDC) and Anr.

Parties Present : Shri Manu Seshadri, Advocate, DCBL
Shri Aveak Ganguly, Advocate, DCBL
Shri Abhijit Lal, Advocate, DCBL
Ms. Pallavi Anand, Advocate, DCBL
Ms. Abiha Zaidi, Advocate, NLDC
Shri Manoranjan Sahoo, DCBL
Shri Ahmer Ali Khan, DCBL
Shri Gajendra Sinh Vasava, WRLDC
Shri Kailash Chand Saini, WRLDC

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the Respondent, NLDC vide its reply has placed on the record the judgment of Appellate Tribunal for Electricity dated 20.5.2021 in Appeal No. 174 of 2020 (Magadh Sugar and Energy Ltd. v. POSOCO and Ors.) and its acceptance to the said decision in the present case. Accordingly, the Commission may pass an appropriate order in the matter. Learned counsel for the Respondent, NLDC did not object to the submissions made by the learned counsel for the Petitioner.

3. After hearing the learned counsel for the Petitioner and the Respondent, NLDC, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**